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O.A. No. 13 of 2011

Biplab Dey.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 20.01.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. J. Sahu, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways appearing on notice; on whom a copy of this O.A. has already been served.

2. It is observed that the applicant is a resident of South 24 Parganas and presently posted in South-East Central Railways, Bilaspur in Group-D post. He has grievances against the Railway authorities, who are primarily General Manager, South-East Central Railway, Bilaspur, Deputy Chief Personal Officer, (HQ), South-East Central Railway/BSP, Bilaspur in addition to the Chairman, Railway Board and other officers of the Railways, who are not under the jurisdiction of this Bench. Accordingly, this O.A. cannot be entertained by this Bench. However, the

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liberty is granted to the applicant to approach the appropriate Bench of the Tribunal, if so advised. It is made clear that we have not gone into the merit of the case.

3. With the above observation and direction, the O.A. is dismissed as not maintainable in the Cuttack Bench due to lack of jurisdiction.


MEMBER (J)


MEMBER (A)

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